Central Administrative Tribunal Principal Bench, New Delhi

C.P. No.364/2019 in O.A. No.2821/2013

Monday, this the 14th day of October 2019

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman Hon'ble Mr. Mohd. Jamshed, Member (A)

- 1. Ram Swarup, s/o Shri Kodu Ram r/o F-3/451, Shyam Vihar, Delhi – 62
- 2. Ram Sarup s/o Sh. Nar Pat r/o J-20A, Hari Nagar, Saurab Vihar Badarpur, New Delhi – 44
- 3. Bachu Singh s/o Sh. Ram Swarup r/o J-20A, Hari Nagar, Saurab Vihar Badarpur, New Delhi – 44
- 4. Dambar Singh s/o Sh. Babu Singh r/o Davboo Colony, Faridabad (Harana)
- 5. Ram Singh s/o Sh. Nexi Ram r/o 2A, PUL Prahaldpur, New Delhi – 44
- 6. Jag Rup s/o Sh. Nankoo Lal r/o 23J, Railway Colony Tugalkabad, Delhi – 44
- 7. Tulsi Ram s/o Sh. Ram Dularey r/o 34J, Railway Colony Tugalkabad, Delhi – 44
- 8. Inder Dev s/o Sh. Salig Ram r/o 70/B-2, Railway Colony Tugalakabad, Delhi - 44

..Applicants

(Mr. Yogesh Sharma, Advocate)

Versus

- Sh. T P Singh,
 General Manager
 Northern Railway, Baroda House,
 New Delhi
- 2. Sh. S C Jain
 Divisional Railway Manager
 Northern Railway, Delhi Division
 State Entry Road,
 New Delhi

..Respondents

(Mr. Kripa Shankar Prasad, Advocate)

ORDER (ORAL)

Justice L. Narasimha Reddy:

The petitioners filed O.A. No.2821/2013 feeling aggrieved by the denial of promotion to the post of Shunting Master Grade II on 14.02.2000. The O.A. was allowed in part, through an order dated 28.11.2018 and the respondents were directed to treat the promotion of the applicants to the post of Shunting Master Grade II w.e.f. 14.02.2000 and that their pension shall be re-determined accordingly.

2. Today, learned counsel for respondents has filed a compliance affidavit. He has also enclosed a copy of notice dated 04.10.2019, through which the pension of the applicants was re-determined. It is stated that the revised Pension Paper Orders (PPOs) would be issued.

3. We, therefore, close the contempt case, directing the respondents to issue the revised PPOs to the applicants, within three months from the date of receipt of copy of this order.

There shall be no order as to costs.

